



2026:AHC:39113-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2009 of 2026

Babloo Bharatiya And 5 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Manoj Kumar
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned A.G.A. for the State and perused the record.
2. At the very outset, learned A.G.A. has pointed out that in the instant case, investigation has already been concluded and the police report has also been submitted against the petitioners.
3. Learned counsel for the petitioners could not dispute the aforesaid facts and states that he does not want to press this writ petition and seeks to withdraw it with liberty to approach the appropriate forum at appropriate stage.
4. In view of the statement made, this writ petition is **dismissed** as withdrawn with aforesaid liberty.

February 20, 2026
Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)